

Shri K. D. Malaviya: That is a suggestion. I will certainly pass it on to them.

Shri Muniswamy rose—

Mr. Speaker: I will go to the next question.

NATIONAL COMMITTEE OF ARCHIVISTS

*625. **Shri Buchhikotaiah:** Will the Minister of Education be pleased to state:

(a) whether it is a fact, that Government have set up a National Committee of Archivists; and

(b) if so, the main purpose of the Committee?

The Deputy Minister of Natural Resources and Scientific Research (Shri K. D. Malaviya): (a) and (b). Yes Sir. The main purpose of the Committee is to facilitate exchange of views among the Archivists of Central and State Governments in order to further the cause of archival science and meet the archival needs of the country.

Shri Buchhikotaiah: Who are the Members of the Committee?

Shri K. D. Malaviya: The Committee consists of the Director of Archives, Government of India (Chairman and Convener), and the Directors and Keepers of Records of State Governments wherever they exist.

Shri Buchhikotaiah: How many times did the Committee meet till now?

Shri K. D. Malaviya: It has met only once, but they have framed a rule that they will meet biennially.

Shri H. N. Mukerjee: May I know, Sir, if the Government are making any efforts to get from the India Office Library and similar collections in England records of archives which are very essential for our purposes here?

Shri K. D. Malaviya: I think that does not arise out of this question.

مستتر آف ایجوکیشن اینڈ نیچرل

ریسرچ اینڈ سائنٹیفک ریسرچ (مولانا

آزاد) - یہ جو بورڈ بنا ہے اس کا اس

بات سے کوئی تعلق نہیں ہے۔

[The Minister of Education and Natural Resources and Scientific Research (Maulana Azad): This board is not concerned with this matter.]

CLAIMS DEPARTMENT, MANIPUR

*626. **Shri Rishang Keishing:** Will the Minister of Defence be pleased to state:

(a) the total number of claim petitions received and the number of the same accepted as genuine by the Claims Department of Manipur Government;

(b) the comparative figures of the amount claimed by the people and the amount sanctioned by the Government of India; and

(c) the reasons for delay in paying the compensation to people in the Assam Relief Measures areas of Manipur?

The Deputy Minister of Defence (Sardar Majithia): (a) In the A.R.M. (Assam Relief Measures) areas of Manipur, the total number of claim petitions amounted to 81,493. The number of claims accepted for investigation were 63,977.

(b) The total amount claimed in these petitions was about Rs. 19 crores. The amount sanctioned by Government for relief in this area amounts to Rs. 60 lakhs.

(c) The sum sanctioned by the Government was not in the nature of compensation, but for the purpose of giving relief to persons for rehabilitation where this was considered necessary and possible. Normally compensations for war damage on a considerable scale cannot be given in any country which has suffered such damage. So far as India is concerned, there was additional reason that she was NOT responsible for the war. However, the Government of India